

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3789 of 2020**

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Ashu Ranjan Pandey @ Ashu Pandey ... .. **Petitioner**  
**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Arun Kr. Dubey, Advocate  
For the State : Mr. Vinay Kr. Tiwary, A.P.P.  
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02/08.07.2020 Heard Mr. Arun Kr. Dubey, learned counsel for the petitioner and Mr. Vinay Kr. Tiwary, learned A.P.P. for the State.

Defect no. 5(e) as pointed out by the office is ignored.

The petitioner is an accused in connection with Garhwa P.S. Case No. 05 of 2020.

The informant and others were waiting to catch a train to Patna. It has been alleged that in the meantime the accused persons assembled and started abusing and assaulting them.

The specific allegation of assault with a burning log is upon Chhotu Tiwary. It also appears that Chhotu Tiwary had threatened the informant-party with a gun. The presence of the petitioner was noted without specifying his role in the occurrence. The petitioner is in custody since 14.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Garhwa P.S. Case No. 05 of 2020.

**(R. Mukhopadhyay, J.)**